

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS.4825-4826 OF 2009

COMMR.OF CEN.EXC.& CUSTOMS,BHOPAL

APPELLANT

VERSUS

M/S.JAIN BROTHERS & ANR.

RESPONDENTS

WITH

CIVIL AAPPEAL NOS.1340-1342 OF 2010

COMMR.OF CENTRAL EXCISE,INDORE

APPELLANT

VERSUS

M/S.AMERICAN COLOUR LAB ETC.

RESPONDENTS

O R D E R

We have heard learned counsel for the parties to the *lis*.

The Civil Appeals are dismissed. No costs.

JUDGMENT

.....J.
(H.L. DATTU)

.....J.
(CHANDRAMAULI KR. PRASAD)

NEW DELHI;
JULY 30, 2012